

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2285
ANSWERED ON:18.12.2013
PAYMENT OF ARREARS
Solanki Shri Makhansingh

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware of the stalemate prevailing in the payment of arrears of the Sixth Pay Commission to the university and college teachers and equivalent cadres working under the State Governments;
- (b) if so, whether the Government has agreed to give 80 percent of the additional expenditure incurred/to be incurred by the State Governments;
- (c) if so, whether the Government has released any amount as its share to the State Governments including Madhya Pradesh;
- (d) if so, the details thereof, State-wise; and
- (e) if not, the time by which the said amount is likely to be released to the State Governments including Madhya Pradesh?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) & (b): No, Madam. The Central Government is reimbursing 80% of the expenditure incurred by the State Governments for the payment of arrears for the implementation of the revised University Grants Commission (UGC) pay scales to university teachers for the period 1.1.2006 to 31.3.2010 based on the 6th Pay Commission's recommendations. As of today, the Central Government has released an amount of Rs.1789.56 crores out of the total allocation of Rs.2250, crores to different states.

(c) to (e): So far Central assistance has been provided to 11 State Governments to meet the expenditure incurred for the payment of salary arrears. The details of amounts reimbursed to State Governments as Central share on account of the revision of pay scales of teachers is annexed.

No amount has been claimed by Madhya Pradesh as reimbursement for payment of arrears of salaries and accordingly, no amount has been released to Madhya Pradesh. Central assistance can only be provided to States on fulfilment of all the terms and conditions of the Scheme and after the furnishing of requisite information and the prescribed undertaking by the respective State Governments.